

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.163/87

Ravindra Sitaram Chowdhari,
Railway Quarter No.G/30,
Near OHE Depot,
Bhusawal.

... Applicant

v/s.

1. Union of India
through
The General Manager,
Central Railway,
Bombay V.T. - 400 001.
2. The Divisional Railway Manager,
Central Railway,
Bhusawal - 425 201. ... Respondents

Coram: Hon'ble Member(A)J.G.Rajadhyaksha
Hon'ble Member(J)M.B.Mujumdar

Appearances:

1. Mr.D.V.Gangal
for the applicant.
2. Mr.S.R.Atre
(for Mr.P.M.Pradhan)
for the respondents.

ORAL JUDGMENT

Date: 24-6-1987

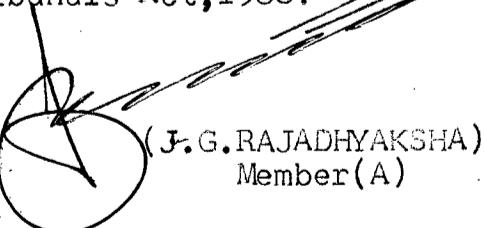
(Per M.B.Mujumdar, Member(J)

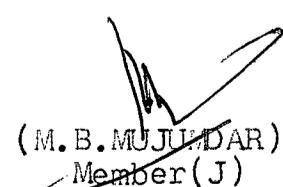
Heard Mr.Gangal for the applicant and
Mr.S.R.Atre(for Mr.P.M.Pradhan)for the respondents.

The applicant is working ~~as working~~ as Train
Examiner with the Central Railway. By an order
dtd.9-7-86 he is transferred from Bhusaval to
Itarsi. He has taken ~~the~~ charge at Itarsi under
protest. He has filed this application for
directing the respondents to transfer him from
Itarsi to Bhusaval or Manmad on the ground of the
education of his children.

Today the applicant has produced a copy of the letter dtd. 2-4-1987 from one Ajit Singh Mohan Singh who is working as Train Examiner at ~~Itarsi~~ Manmad. He has requested for a transfer from Manmad to Itarsi on the ground of the education of his children. Below that letter there is the letter of the applicant requesting for his transfer from Itarsi to Manmad. In short that is a request for mutual transfer of each other for the convenience of the education of their children.

We are not here to run the administration and direct the authorities to transfer one employee from one place to another. Grounds like education of the children are to be considered by the authorities concerned and not by this Tribunal. Hence we are not in a position to give any directions to the respondents regarding the transfer of the applicant from Itarsi to Manmad or regarding the mutual application of the applicant and Ajit Singh Mohan Singh. We leave ~~the matter~~ to the authorities to deal with that mutual application according to the rules and convenience of the administration. We therefore find no point which should be adjudicated upon by this Tribunal in this case. This application is therefore rejected summarily under Section 19(3) of the Administrative Tribunals Act, 1985.


(J.G. RAJADHYAKSHA)
Member(A)


(M.B. MUJUMDAR)
Member(J)